

products, household requisites, sports requisites, cosmetics, spirits, wines and liquors.

SHRI V. K. DHAGE: What are the articles of the indigenous origin that are sold there?

SHRI SATISH CHANDRA: Same articles from indigenous production are sold. Articles which are allowed to be imported for the market are also sold. In the ordnance shops I may mention, Sir, that no article is imported and sold except those that were accumulated in the war days.

SHRI V. K. DHAGE: Is there any concession allowed in respect of the imported goods from outside?

SHRI SATISH CHANDRA: The only concession that the consumer gets is due to the fact that we generally purchase the stores in bulk direct from the manufacturers at cheaper rates which are reflected in selling prices.

#### WOMEN IN THE I.E.S. CADRE

\*38. SHRIMATI SHOILA BALA DAS: Will the Minister for EDUCATION be pleased to state how many women are at present working in the Indian Educational Service cadre and the places where they are working?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): None.

AN HON. MEMBER: No supplementaries!

MR. CHAIRMAN: Because he is talking about the Indian Educational Service which is being wound up.

#### TRANSFER OF INCOME-TAX OFFICERS

\*39. SHRIMATI SHOILA BALA DAS: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that Government are constantly transferring Income-tax Officers and Commissioners in the States of Bihar and Orissa; and

(b) if the answer to part (a) above be in the affirmative, the number of officers thus transferred in 1952-53?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) No, Sir. Transfers are made only when necessary for administrative reasons and in the interest of public service.

(b) Does not arise.

PROF. G. RANGA: Have there been any transfers, Sir, a little more frequently than in the past? It is a matter of comparison.

SHRI M. C. SHAH: Ordinarily whenever, for administrative purposes, it has been necessary to transfer a Commissioner of Income-tax from one range to another, it has been done. About the Income-tax Officers, the rule is that if an Income-tax Officer has remained at a particular place for more than three years, he is transferred in order that he should not become more familiar with the assesseees.

SHRI V. K. DHAGE: What is the number of such officers that have been transferred for administrative reasons.

SHRI M. C. SHAH: With regard to Bihar and Orissa, two Commissioners of Income-tax were transferred.

SHRI V. K. DHAGE: My question was with regard to the Income-tax Officers also.

SHRI M. C. SHAH: As regards Bihar and Orissa, there have been about 13 transfers of Income-tax Officers.

SHRI V. K. DHAGE: What is the total number of officers employed in that region?

SHRI M. C. SHAH: In Bihar and Orissa there is one Commissioner of

Income-tax; then there are five Appellate Assistant Commissioners; then there are two Inspecting Assistant Commissioners and there are 43 Income-tax Officers.

SHRI V. K. DHAGE: Sir, may I know whether there is any Income-tax Officer in the Settled Offices?

SHRI M. C. SHAH: I do not follow the question. I haven't got those figures but I have got the figures about the Income-tax Officers.

SHRI V. K. DHAGE: The hon. Minister said that in the year 1952-53 30 Income-tax Officers were transferred and the total number of officers available there is 43. Is that so?

SHRI M. C. SHAH: Thirteen; not thirty.

SHRI V. K. DHAGE: May I know, Sir, as to what was the duration of these people who were transferred—in service in Bihar and Orissa?

SHRI M. C. SHAH: Ordinarily, as I have stated, the transfers are made in the interest of the public service except in cases where they are made on the officers' own requests. Otherwise their transfers are made ordinarily after three years' service at a particular place.

SHRI V. K. DHAGE: May I know, Sir, what is the total demand of income-tax made during the year 1952-53?

MR. CHAIRMAN: It is not a question. Mr. Sundarayya.

#### BUDGETS OF LOCAL BODIES IN PEPSU

\*40. SHRI P. SUNDARAYYA: Will the Minister for STATES be pleased to state:

(a) whether it is a fact that the budgets of the various local bodies in PEPSU have been or were pending with the Government for a long time; and

(b) if so, which are the budgets so pending and why?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) and (b). The budgets of only two Municipalities have been pending with the Government, viz., those of Patiala and Safidon. In the case of Patiala the apparent delay is due to the supersession of the Municipality before the budget estimates could be scrutinized. Safidon Municipality's budget showed a deficit of about Rs. 25,000 and the Deputy Commissioner has been asked to re-examine it. It will be finalised on receipt of the Deputy Commissioner's recommendations.

SHRI P. SUNDARAYYA: When was the budget of Patiala Municipality submitted? Was it before supersession or after it?

DR. K. N. KATJU: The Patiala budget was received by the Government on the 6th of March 1953. The question of supersession was then under consideration and the Municipal Committee was superseded on the 13th of June 1953.

SHRI P. SUNDARAYYA: How is it that the Government could not go into the budget and sanction it when there was a three months' interval?

DR. K. N. KATJU: This was one of the matters which was engaging the attention of the Government and the hon. Member knows that when the Adviser went there in the month of March, many many important matters were there, for example, the law and order situation, etc.

SHRI P. SUNDARAYYA: Is it also in continuation of the Government's policy not to sanction these budgets as it is not passing even the agrarian legislation that has come before it?

DR. K. N. KATJU: No.  
(Interruption.)